

CP NO.11 (ND)/2010
RT No.20/2016

Mr. Pawan Kumar

...Petitioner

Versus.

M/s Newtech Agro Products Pvt. Ltd. & Ors.

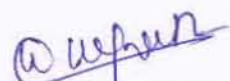
...Respondents

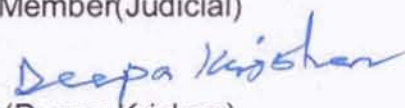
Present: Mr. Gaurav Mankotia, Advocate for Ms. Riya Bansal,
Advocate for petitioner.

Mr. Arun Saxena, Advocate for respondents No.1 & 5 to 9.

Learned counsel for the petitioner again seeks time to obtain no objection from the previous advocate. Let the needful be done by the next date. Adjournment is requested on the ground that counsel for the petitioner is quite unwell and her marriage is fixed day after tomorrow. Learned counsel for the respondents submits that he would not be available till 17.11.2016 because he will be away to Bareilly for making all the arrangements for marriage of his niece. List the matter for arguments to 18.11.2016.

This file was received by transfer from the Company Law Board, New Delhi on 26.07.2016. Appearance of the parties was completed on 06.09.2016. In view of the reasons explained above a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi seeking extension of three months more time for disposal of the instant petition.


(Justice R.P. Nagrath)
Member(Judicial)


(Deepa Krishan)
Member (Technical)

October 18, 2016